

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-129/2006/6021/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Naim Uddin Ahmed,
District & Sessions Judge,
Baksa.

Dated Guwahati, the 18th August, 2022.

Sub:- **Casual leave.**

Ref:- Your letter No. DJ/BAK/2022/2486 dated 16.08.2022 and DJ/BAK/2022/2484 dated 16.08.2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 22.08.2022 & 23.08.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 20.08.2022 till the morning of 24.08.2022 and station leave permission, with the official vehicle, at own cost, from the evening of 18.08.2022 till the morning of 20.08.2022**, as prayed for. Further, the Addl. District & Sessions Judge, Baksa and in his absence the next senior most Judicial officer shall remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-129/2006/6022/A, dated 18.08.2022

Copy to:

✓ 1 The Project Manager, Gauhati High Court


JT. REGISTRAR (VIGILANCE)

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